

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.No. 1386/92

Date of decision: 12.07.1993.

Shri Maluk Chand and 35 ors. Applicants

versus

Union of India & Ors. Respondents

Coram:-

The Hon`ble Mr. Justice S.K. Dhaon, Vice-Chairman

The Hon`ble Mr. B.N. Dhoundiyal, Member(A)

For the applicants : Sh. B.S. Maine, counsel

For the respondents : Sh. B.K. Aggarwal, counsel

JUDGEMENT(ORAL)

(delivered by Hon`ble Mr. Justice S.K. Dhaon, V.C.)

36 petitioners are before us. It is admitted by the respondents in their counter-affidavit that except petitioner No.16 (Sh. Var Lal) others were working on the relevant dates and they have been empanelled. As regards Sh. Var Lal, the learned counsel for the petitioners concedes that, in fact, he was not working.

We direct the respondents to give employment to all the petitioners except Sh. Var Lal as and when vacancies occur.

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In para 4.23 of the application, it is averred that the petitioners are working. No specific reply to this averment has been filed. If the petitioners except Sh. Var Lal are, in fact, working, the respondents shall not terminate their services.

With these directions, the O.A. is finally disposed of. There will be no order as to costs.

B.N. Dhoundiyal ✓
(B.N. Dhoundiyal)

Member(A)

S.K. Dhaon
(S.K. Dhaon)

Vice Chairman

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